

FIR No.228/21
PS Mandawali
Applicant: Krishan Chand
22.05.2021

Pursuant to directions of the Hon'ble High Court of Delhi in Office order No.2/R/RG/DHC/2021 Dated 19.04.2021, only urgent matters are taken up for hearing through video conferencing. The abovesaid matter is taken up today through video conferencing using the App Cisco WebEx.

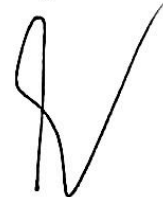
Present: Ld. APP for State (through video conferencing).
Sh. Ankur Gupta, Ld. Counsel for applicant (through video conferencing).

This is an application moved by applicant for release of vehicle bearing No. DL-8CAA-7265 on superdari.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-8CAA-7265 to the applicant/owner. Copy of RC is on record. Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "**Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014**", the said vehicle in question is released to the rightful owner subject to following conditions:

1. IO is directed to release the vehicle to the rightful owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed



over.

3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-8CAA-7265 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
DMM/East/KKD/Delhi/22.05.2021

FIR No.228/21
PS Mandawali
Applicant: Alka Gupta
22.05.2021

Pursuant to directions of the Hon'ble High Court of Delhi in Office order No.2/R/RG/DHC/2021 Dated 19.04.2021, only urgent matters are taken up for hearing through video conferencing. The abovesaid matter is taken up today through video conferencing using the App Cisco WebEx.

Present: Ld. APP for State (through video conferencing).
Sh. Ankur Gupta, Ld. Counsel for applicant (through video conferencing).

This is an application moved by applicant for release of vehicle bearing No. DL-3CCT-1720 on superdari.

Reply filed by the IO. Same is taken on record. As per the reply filed by the IO, IO opposed the present application as the applicant is a co-accused and is evading arrest.

At this stage, Ld. Counsel for applicant seeks permission to withdraw the present application.

Heard & allowed.

In view of the aforesaid, the present application is dismissed as withdrawn. Application stands disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.


(RENU CHAUDHARY)
DMM/East/KKD/Delhi/22.05.2021